

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

No. RA-14026(11)/1/2022-CERC

Dated: 15th March, 2022

PUBLIC NOTICE

Sub: Extension of date for seeking comments and Public Hearing on the Draft Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022

In exercise of powers conferred under sub-section (1) of Section 178 and Section 66 read with clause (y) of sub-section (2) of Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission Commission has prepared the Draft Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022. The draft Regulation is posted on the website of the Commission (www.cercind.gov.in) and comments/suggestions were solicited from the stakeholders on the same by 15th March, 2022.

2. At the request of the stakeholders, last date for submission of comments/objections/suggestions is extended until 25th March, 2022 so as to reach the undersigned through post or email (secy@cercind.gov.in and advisor-re@cercind.gov.in) or through SAUDAMINI Portal by clicking e-Regulation link on the e-filing Home Page.

3. It has been decided to hold a public hearing on the above subject on 30th March, 2022 at 10.30 am as per the details given below: -

Date	Medium	Timing	Invitee
30.03.2022	Online Video Conferencing on MS Team	10:30 A.M.	Representatives of Central / State Governments / Load Despatch Centers / State Utilities / CPSUs/ CTUs / STUs / Transmission Licensees / Trading Licensees/ Power Exchanges / Individual Experts / NGOs/ IPPs/ Financial Institutions / Consultancy Firms

4. The Commission values your views and firmly believes that your participation/ participation of your organization in the oral proceedings will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. I would, therefore, request you or depute a responsible officer of your organization fully conversant with the subject matter to attend the hearing on 30.03.2022 (Wednesday).

5. To enable proper arrangements for the hearing, it is requested that the name of the proposed participant(s) from your organization may please be registered on the SAUDAMINI Portal after clicking Public Hearing Registration Hyperlink on its Homepage (www.cerc-efiling.gov.in) at least 3 days before the public hearing i.e. 30.03.2022 (Wednesday). Please also let us know if you/your organization proposes to make a presentation during the hearing. The presentation may be planned to be limited to duration of 5-10 minutes and be covered in not more than 8 to 10 slides.

Sd/-
(Sushanta K. Chatterjee)
Chief (Regulatory Affairs) &
Secretary (In-Charge)